NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 124(ND)14 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: M/s. Jasmohan Singh & Ors. V/s. M/s. Walco Engineering Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1. Subrahmanyam BKV	Advocare	Respondents	Aubuly
BKV 2. Alshishelk Sharma		1)	Alfshell
3. M.S. Vinaik Somnath Bhattch	Advocate ye Advocate	Respondent No.6	B
4. SOURABH GUPTA	ADVOCATE	PETITONERS	J. 1 976

ORDER

Learned counsel for the petitioner and learned counsel for the respondent no. 6 are present. Learned counsel for the respondent no. 6 has stated that he has filed an application for setting aside the order of ex-parte initiated against him. Learned counsel for the petitioner shall be at liberty to file the objections, if any, to the said application within a period of four weeks. List for arguments on the next date.

Learned counsel for the petitioner has further stated that the Hon'ble Administrator has recused himself in the matter. Learned counsel for the petitioner seeks and is given 2 weeks' time to coordinate with the Hon'ble Administrator and file the requisites within the

same period.

List on 5.10.2016.

(K.varadnarajan)

Member (Judicial)

Sd1-

S 0/1-(Maharaj Krishan Hanjura) Member (Judicial)